

ऐसा निर्णय जातीय भाधारो पर नही होना चाहिए और इस तरह का निष्कासन जल्दबाजी में कठोरता एवं अमानवीय तरीको से नहीं करना चाहिए ।

**Chinese Allegation Regarding presence of Indian Military in Bangladesh**

639. SHRI B. S. BHAURA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether China has accused India repeatedly in the UN that she is still keeping military in Bangladesh, and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) While vetoing the Bangladesh application for admission into the UN on August 25, 1972, the Chinese Permanent Representative said that Indian troops have not been completely withdrawn from Bangladesh.

(b) As is well known, Indian troops left Bangladesh on March 15, i.e. earlier than the deadline of March 25 set by ourselves. In the UN debate we have refuted this baseless allegation made by China.

**Alleged Anti-China Activities by Tibetan Refugees in India**

640. SHRI B. S. BHAURA. Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether China has accused India for using the Tibetan refugees in India for anti-China political activities; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS

(a) Yes, Sir.

(b) The Government of India has never used the Tibetan refugees for any such activities and the Chinese charge is baseless and unjustified.

**Exclusion of Departmentally Run Commercial Undertakings from Provision of Minimum Bonus**

641 SHRI B. S. BHAURA:

SHRI B. K. DASCHOW-DHURY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether employees of the departmentally owned commercial undertakings have been excluded from the provisions of the minimum bonus announced recently by Government;

(b) if so, the reasons therefor,

(c) whether there is strong resentment among the employees of these undertakings over their exclusion from the new bonus provisions; and

(d) if so, whether Government would reconsider its decision in this regard?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR). (a) and (b). Section 32(iv) of the Payment of Bonus Act, 1965, excludes employees employed by an establishment engaged in any industry carried on by or under the authority of any department of the Central Government or a State Government or a local authority, from the purview of the Act,

(c) Representations have been received from such employees for their inclusion within the purview of the Act.

(d) Government have decided that the existing position under the Payment of Bonus Act should, for the present, be maintained.

**U.S. Missions help to P.O.Ws. for Escape**

642. SHRI PRABHUDAS PATEL  
SHRI DHAN SHAH PRADHAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether the attention of Government has been drawn to the Hindu-